Rajmahal OC projects over the prices as fixed on 16.6.1994.

WESTERN COALFIELDS LIMITED

i	Percentage of
	increase w.e.f.
	22.3.1996 per tonne
Non-coking	
Grade - D	43.84%
Grade - E	50.93%
Grade - F	57.58%
RAMAGUNDAM	M OC-II MINE
	Percentage of
	increase w.e.f.
	9.1.1996 per
	tonne
Coal produced from	43.18%
Ramagundam OC-II mines	
RAJMAHAL C	OC PROJECTS
	Percentage of
	increase w.e.f.
	22.4.1996 per
	[•] tonne.

Coal produced from 57.20% Rajmahal OC projects

Implementation of Common Minimum Programme

877. SHRI SATISH AGARWAL: Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) the details about the implementation of the commitment made in the Common Minimum Programme regarding 50% subsidy on issue prices to the poorest of the poor;

(b) additional financial burden that will have to be borne by the Central Government and the number of people will benefit out of this Scheme;

(c) the total number of people covered by the public Distribution System in the country and what will be the total cost of subsidy involved in it during 1996-97; and

(d) the criteria adopted by Government for identifying the poorest of the poor and what is likely to be total number of such persons?

CIVIL THE MINISTER OF SUPPLIES. CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV): (a) Government to (d) proposes to streamline the Public Distribution System (PDS) with its focus on the poor. The details are being worked out in consultation with the State Governments.

Demand to enhance IR by National Federation of Newspapers and News Agency

878. SHRI O.P. KOHLI: Will the Minister of LABOUR be pleased to state:

(a) National Federation of Newspapers and News Agency Employees has demanded to Government to issue notification to enhance the percentage of interim relief immediately; and

(b) if so, reaction of Government?

THE MINISTER OF LABOAUR (SHRI M. ARUNACHALAM): (a) and (b) The matter is under consideration of the Government and a final decision-will be taken soon.

12.00 NOON

PAPERS LAID ON THE TABLE

- 1. Report and Accounts (1994-95) of the Artificial Limbs Manufacturing Corporation of India, Kanpur and related papers
- 2. Report and Accounts (1994-95) of the National Instt. for Visually Handicapped, Dehradun and related (papers.)

3. Report and Accounts (1994-95) of the National Instt. of Mentally Handicapped, Secundrabad and related papers.

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA): Sir, I lay on the Table -

I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the companies Act, 1956:---

- (i) Twenty-second Annual Report and accounts of the Artificial Limbs manufacturing Corporation of India, Kanpur, for the year 1994-95, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (ii) Review by Government on the Working of the above Corporation.

U. Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library See No. LT-121/96]

(2). A copy each (in English and Hindi) of the following papers:---

(a) Annual Report and Accounts of the National Institute for Visually Handicapped, Dehra Dun, for the year 1994-95, together with the Audit Report on the Accounts.

(b) Review by Government on the working of the above Institute.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library See No. LT-122/96]

(3). (a) Eleventh Annual Report and Accounts of the National Institute for the Mentally Handicapped, Secunderabad, for the year 1994-95, together with the Audit Report on the Accounts.

- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above

[Placed in Library. See No. LT-120/96]

The Deputy Chairman (In the Chair)

Notification of the Ministry of Labour

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM): Madam, I lay on the Table, under sub-section(3) of Section 37 of the Apprentices Act, 1961 a copy (in English and Hindi) of the Ministry of Labour Notification G.S.R. No. 187, dated the 27the April, 1996, publishing the Central Apprenticeship Council (Amendment) Rules, 1996.

[Placed in Library. See No. LT-123/96]

Notification of the Ministry of Industry (Deptt. of Industrial Policy and Promotion)

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): Madam, 1 lay on the Table, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, a copy (in English and Hindi) of the Ministry of Industry (Department of Industrial Policy and Promotion) Notification S.O. No. 36(E), dated the 11th January, 1996 publishing the Newsprint Control (Amendment) Order, 1996.

[Placed in Library See No. LT-126/96]

MESSAGE FROM THE LOK SABHA

The Supreme Court and High Court Judges (Conditions of Service) Amendment Bill, 1996

SECRETARY-GENERAL: Madam, 1 have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha: